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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 112/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017**

Name of the Company: Coburg Print & Pack
V/s.
Today's Writing Instruments Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NATASHA SUTARIA	Adv	APPLICANT	Natasha.
2.	Devarajan Raman	PCS	Respondent	Devarajan

ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/ Applicant.
Learned PCS Mr. Deva Rajan Raman present for Respondent.

Applicant filed certificate of the Banker.

Letter received from office of Joint Commissioner of Sales Tax and office of Assistant Commissioner of State Tax seeking hearing in the matter.

Hence, applicant is directed to issue notice to office of Joint Commissioner of Sales Tax, Mumbai and office of Assistant Commissioner of State Tax, Mumbai and shall file proof of service.

List the matter on 19.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of September, 2017.